

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

Original Application No.78 of 2018  
Date of order : 07-03-2018

Between :

Sri V.Dharma Raj, Technical Officer-B,  
D.L.R.L (Defence Electronics Research Laboratory),  
Hyderabad, S/o late V.Venkatachalam,  
Aged about 59 years, R/o H.No.18-8-278/A/1/A,  
New Rakshapuram Colony, Kanchanbagh Post,  
Hyderabad – 500058. ....Applicant

AND

1. The Union of India, rep by its Secretary,  
Ministry of Personnel, PG & Pensions,  
Department of Personnel & Training (DoP&T),  
North Block, New Delhi – 110001.
2. The Defence Research and Development Organization,  
Ministry of Defence, DRDO Bhavan, Rajaji Marg,  
New Delhi – 110105, rep by the Chairman,  
DRDO & Secretary, Department of Defence R&D.
3. The Defence Electronics Research Laboratory,  
Chandrayanagutta, Hyderabad-500005,  
Rep by its Director. ....Respondents

Counsel for the Applicant: Mr.S.A.K.Mynoddin

Counsel for the Respondents : Mr.VijayaBhaskar Babu, Addl CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER  
THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kanta Rao, Judicial Member )

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Heard Mr. S. A. K. Mynoddin, learned counsel appearing for the applicant and Mr.A.Vijaya Bhaskar Babu, learned Additional Standing Counsel for Respondents.

2. The applicant was appointed as Draughtsman Gr.III on 28-12-1997. Subsequently he was promoted as Draughtsman Gr.II on 30.04.1980, further promoted as Draughtsman Gr.I from 15.03.1990, promoted as Technical Officer-A from 02.09.2002, further promoted as Technical Officer-B from 02.09.2011 and continuing in the said post.

3. He filed the present Original Application to consider his case to grant him the 1<sup>st</sup>, 2<sup>nd</sup> and 3<sup>rd</sup> ACP/MACPs under the scheme in the light of the memorandum dated 19.05.2009 issued by 1<sup>st</sup> Respondent (DoP&T). In this regard he had submitted representations dated 04.09.2017, 23.10.2017 and 08.11.2017 to the Respondents and they are pending with them. The prayer made by the applicant is to direct the Respondents to dispose of the representations in the light of the memorandum dated 19.05.2009 and pass appropriate orders.

4. Though the Respondents file written instructions, since we are inclined to dispose of the OA with a direction to the Respondents to dispose of the applicant's representations by passing appropriate orders, we are not inclined to go into merits of the case. Accordingly the OA is disposed of at the stage of admission directing the Respondents to consider and dispose of the applicant's representations dated 04.09.2017, 23.10.2017 and 08.11.2017 for grant of ACP/MACPs having regard to the memorandum dated 19.05.2009 and pass appropriate orders within a period of eight weeks from the date of receipt of a copy of this order.

5. The OA is disposed of accordingly at the stage of admission. No order as to costs.

(MINNIE MATHEW)  
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)  
JUDICIAL MEMBER

Dated : 07<sup>th</sup> March, 2018.  
Dictated in Open Court.

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